

MR. DEPUTY-SPEAKER : I shall put all the cut motions together.

SHRI LOBO PRABHU : Sir, let me point out one thing, because all the cut motions stand in my name. The Minister has taken much trouble to meet the discussion but he has not met one point I made, whether there is anything done to enforce responsibility on officers who default to make adjustments in time. I would add a further question and ask whether any officer has at all been punished for not taking action in time.

SHRI K. C. PANT : My hon. friend is an experienced administrator and as such he knows that it is not always easy to pinpoint responsibility in a manner in which one can punish people in matters like this. I am sure if he looks back at his own days of administration he would hardly find an officer whom he would have brought to book on a matter of this kind, but if he were to suggest an improved procedure by which officers can be brought to book on the basis of his experience we will be able to profit from it.

MR. DEPUTY-SPEAKER : I shall put all the cut motions together.

*All the cut motions were put and negatived.*

MR. DEPUTY-SPEAKER : The question is :

“That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1966 in respect of the following demands entered in the second column thereof —

Demands Nos. 3, 11, 12, 22, 23, 26, 27, 29, 30, 35, 36, 48, 62, 69, 70, 72, 82, 83, 87, 91, 94, 98, 103, 115 to 117 and 119.”

*The motion was adopted.*

17.59 hrs.

APPROPRIATION (No. 4) BILL,\*  
1968

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI K. C. PANT) : Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1966, in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1966, in excess of the amounts granted for those services and for that year.”

*The motion was adopted.*

SHRI K. C. PANT : Sir, I introduce† the Bill.

18.00 hrs.

Sir, I beg to move‡ :

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1966, in excess of the amounts granted for those services and for that year, be taken into consideration.”

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 26-8-68.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

MR. DEPUTY-SPEAKER : The question is :

“That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1966, in excess of the amounts granted for those services and for that year, be taken into consideration.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER : The question is :

“That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title stand part of the Bill.”

*The motion was adopted.*

*Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

SHRI K. C. PANT : Sir, I move :

“That the Bill be passed.”

MR. DEPUTY-SPEAKER : The question is :

“That the Bill be passed.”

*The motion was adopted.*

**18.01 hrs.**

**\*DEMANDS FOR SUPPLEMENTARY GRANTS (UTTAR PRADESH), 1968-69**

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on the supplementary Demands for Grants in respect of the Uttar Pradesh Budget for 1968-69, for which two hours have been allotted.

DEMAND NO. 9, ELECTIONS

MR. DEPUTY-SPEAKER : Motion moved :

“That a Supplementary sum not exceeding Rs. 56,11,000 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘Elections’.”

DEMAND NO. 10, GENERAL ADMINISTRATION

MR. DEPUTY-SPEAKER : Motion moved :

“That a Supplementary sum not exceeding Rs. 9,900 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of ‘General Administration’.”

DEMAND NO. 11, COMMISSIONERS AND DISTRICT ADMINISTRATION

MR. DEPUTY-SPEAKER : Motion moved :

“That a Supplementary sum not exceeding Rs. 22,87,400 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of commissioners and District Administration.”

DEMAND NO. 14, JAILS

MR. DEPUTY-SPEAKER : Motion moved :

“That a Supplementary sum not exceeding Rs. 74,600 be granted to the President out of the Consolidated Fund of the State of Uttar Pradesh to defray the charges which will come in course of payment

\*Moved with the recommendation of the President.